

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 206 of 2012 &
IA Nos. 331 of 2012 & IA No. 332 of 2012**

Dated : 21st November, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Vedanta Aluminium Ltd. Appellant (s)

Versus

**Odisha Electricity Regulatory Commission
& Ors.**

...Respondent (s)

**Counsel for the Appellant(s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Prashanto Chandra Sen
Ms. Sana Sundaram**

**Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Hasan Murtaza for R.8
Mr. Jaideep Dhankhar, Sr. Adv
Mr. Sanjay Sen,
Mr. Hemant Singh for R.2
Mr. R.K. Mehta, Mr. David
Mr. Antaryami Upadhyay
for R.3 & 4**

ORDER

We feel that instead of passing any order in the IA, it would be better to take up the main matter for final disposal.

So, post this Appeal for final disposal on **7.12.2012**. In the meantime, the learned Counsel for the Respondents are directed to file their respective reply after serving copy on the other side.

Thereafter, the Appellant is at liberty file the rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk